

pattern adopted for fixation of price for Cement and Sugar are broadly similar, subject of course to the special circumstances obtaining in the case of each.

(b) Does not arise.

**Halt Station at Trinagar (Rampura),
Delhi**

*191. SHRI A. SREEDHARAN :
SHRI S. M. KRISHNA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the residents of Trinagar Colony, where nearly 1 lakh people are residing, are facing a great hardship in coming to Delhi;

(b) whether it is also a fact that Daya Basti and Shakur Basti stations are situated on equal distance from Trinagar and it takes more than 45 minutes in reaching both the stations;

(c) whether Government propose to make a Halt Station at Trinagar (Rampura) so that the residents of this locality may be benefited in coming and going to Delhi and this will ease the traffic position of the Delhi Transport Undertaking also; and

(d) if so, the time by which a Flag Station is likely to be opened and, if not, the reasons therefor ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b). Trinagar is situated between Dayabasti and Shakurbasti stations at a distance of 2 kms. from the former and 2.25 kms. from the latter. The residents of the area are served by 12 UP and 12 Down passenger trains stopping at these stations and by road services like buses, auto-rickshaws, taxis etc. available in the area. The time taken in reaching these stations from Trinagar depends upon the mode of transport used by the individuals. Trinagar area is also served by direct bus services to Delhi.

(c) There is no proposal to open a halt at Trinagar.

(d) Does not arise.

**Violation of Licensing Conditions by
Industrial Units**

*192. SHRI BHAGABAN DAS :
SHRI JYOTIRMOY BASU :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that according to a survey carried out by the Director-General, Technical Development forty-five industrial units have violated licensing conditions by producing more than what they were permitted to;

(b) if so, the details of the survey carried out by the Director General, Technical Development;

(c) the action taken on the same; and

(d) the names of such violating industrial units and the extent to which the conditions were violated ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMFD) : (a) Yes, Sir.

(b) and (d). The details of the survey and the particulars of the industrial units and the extent to which licensed capacities were exceeded by them are given in para 5.45 and Appendix IV-F of the Report of the Industrial Licensing Policy Inquiry Committee, copies of which have already been circulated to Members of Parliament.

(c) The question of action to be taken in cases where industrial undertakings have established capacity greatly in excess of the capacity licensed under the Industrial (Development and Regulation) Act, 1951 is under consideration of Government.

**Demands of Drivers, Guards and other
Maintenance Staff of Eastern and South
Eastern Railways**

*193. SHRIMATI ILA PALCHOU-
DHURI : Will the Minister of RAILWAYS